

1	2	3	4	5	6
Ragi	74.00	74.00	85.00	95.00	105.00
Wheat	105.00	110.00	112.50	115.00	117.00
<i>Minimum support prices</i>					
Barley	65.00	65.00	67.00	N.A.	N.A.
Gram.	90.00	95.00	125.00	140.00	145.00
Arhar (Tur)	N.A.	N.A.	155.00	165.00	190.00
Moong	N.A.	N.A.	165.00	175.00	200.00
Urad	N.A.	N.A.	N.A.	175.00	200.00

N.A.—Not announced.

*.—For common varieties (Long bold/short bold)

Exorbitant rate of Land Allotted under 20 point Programme

861. SHRI KRISHNA PRATAP SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that most of the allottees of residential plots in Delhi in new colonies have not yet started construction as they want to sell them at exorbitant prices; and

(b) if so, what action Government propose to take against them as these plots were allotted to them in draw of lots in 1975 and 1976 under the 20-Point Programme?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir. The DDA have reported that they have no such information. As per terms and conditions of the lease deed, no person can transfer the lease hold rights without the permission of the Lessor. Necessary action is taken for violation of this condition.

(b) About 14,000 plots were allotted during the year 1975-76 in 4 newly developed colonies. Under the terms and conditions of the lease deed, a period of 2 years is given for construction of the building. According to the policy of the DDA, a further period of

one year is allowed as grace for completing the construction. Besides, in the case of these 4 newly developed colonies a further period of one year as grace period from 1st January, 1980, to 31st December, 1980, has been allowed as full services have not yet been provided. Wherever this period is over, penalty for belated construction is realised by the D.D.A.

Tax on vacant plot of land under urban land (Ceiling and Regulation) Act

862. SHRI SATISH AGARWAL:

SHRI CHINTAMANI JENA:

SHRI N. K. SHEJWALKAR:

DR. VASANT KUMAR PANDIT:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the working group of the Ministry on the Urban Land Ceiling and Regulation) Act has suggested tax on vacant land;

(b) whether it is also a fact that the group has suggested that the existing taxes on property being levied by local bodies be restructured to ensure that they do not defeat the objective of the act of encouraging construction activities to meet the growing housing needs in the country;